



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 517 Dispur, Wednesday, 6th September, 2017, 15th Bhadra, 1939 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

ASSAM LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 4th September, 2017

No. LLE 60/2017/271.- The following Bills introduced before the House **on 4th September, 2017** together with the Statement of Objects and Reasons are to be published under Rule 71 of the Rules of Procedure and Conduct of Business in Assam Legislative Assembly for General information.

THE KUMAR BHASKAR VARMA SANSKRIT AND ANCIENT STUDIES UNIVERSITY (AMENDMENT) BILL, 2017

A BILL

further to amend the Kumar Bhaskar Varma Sanskrit and Ancient Studies University Act, 2011.

Preamble

Whereas it is expedient further to amend the Kumar Bhaskar Varma Sanskrit and Ancient Studies University Act, 2011, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No.IX of 2011.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Kumar Bhaskar Varma Sanskrit and Ancient Studies University (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of section 4

2. In the principal Act, in section 4, after clause (xvii), the following shall be inserted, namely :-

“(xviii) to prescribe the syllabus for TOL imparting education in Sanskrit and Pali leading to Pravesika, Madhyama and Shastri Examination in Sanskrit and Pali ;

(xix) to conduct the examination by setting up question paper, printing of question paper and undertaking such exercises as are necessary for conduct of examinations;

(xx) to award and issue certificates and marks sheets;

(xxi) to realize fees as may be necessary for holding such examination;

(xxii) to prescribe text books;

(xxiii) to determine and rename the nomenclature of Certificates;

(xxiv) to inspect the TOL by its officials;

(xxv) to notify centers for examination;

(xxvi) to revise periodically syllabus and curriculum;

(xxvii) to grant permissions/registration to TOL framing such rules and regulations as may be necessary."

Amendment of section 8 3. In the principal Act, in section 8, in sub-section (1), for the words "The Chief Minister of Assam", the words "The Governor of Assam" shall be substituted.

Extract of the relevant section of the Principal Act
The Kumar Bhaskar Varma Sanskrit and Ancient Studies University Act, 2011

Powers of the University 4

The University shall have the following powers, namely :-

- (i) to provide for instruction (including correspondence courses) and research in the humanities , science and Technology, Education, Linguistic, Ideology, Ayurveda, Jyotisa, Yoga, Temple Management, course of local relevance such as Shankardev Philosophy, Tantrik and Shakti cult, Buddhist Philosophy, Nature worship environment, Gandhian Studies. Gender studies etc. and in other spheres of learning and knowledge of a standard and thoroughness required and expected of a university of the highest standing, and to secure the advancement , diffusion and extension of knowledge in all spheres of learning;
- (ii) to establish within the university area or outside that area such field stations and specialised laboratories and such other units for research and instruction as are necessary for furtherance of its objects;
- (iii) to organise and undertake extramural teaching and extension services;
- (iv) to hold examinations and to grant and confer degrees, diplomas, certificates or other academic distinction and to deprive of any degrees, diplomas, certificate or distinction granted to or conferred upon them by the university for good and sufficient cause;
- (v) to create such teaching, administrative and other post as the university may deem necessary from time to time and to make appointment thereto. All post shall, however, be created only with the prior approval of the State Government;
- (vi) to appoint or recognise persons as professors, associate professor or Assistant Professors or otherwise as teachers of the university;
- (vii) to institute an award fellowship, scholarships, exhibition and prizes;
- (viii) to establish and maintain colleges and hall, to recognise and supervise colleges and halls not maintained by the university and other accommodation for students and to withdraw any such recognition;
- (ix) to regulate and enforce discipline among students and employees of the university and to take such disciplinary measures in this regard as may be deem necessary;
- (x) to make arrangements of promoting health and general welfare of students of the university;
- (xi) to determine and provide for examinations for admission into the university;

Statement of Objects of Reason

The Assam Sanskrit Board was established under Para 6, Section 44 of Chapter X of the "Assam Education Department Rules & Order,1954" which acts as an academic body for conducting the Praveshika, Madhyama & Sastri Examinations. But the Assam Sanskrit Board has not been able to conduct and administer the study of Sanskrit in the State in a desired way.

The State Government in the Higher Education Department feels that the Sanskrit education imparted in TOL should be managed by the Kumar Bhaskar Varma Sanskrit & Ancient Studies University instead of by Assam Sanskrit Board.

Therefore, the education Department intends to hand over the conduct of examinations, prescribing of syllabus, prescribing of books of Sanskrit and Pali education to the Kumar Bhaskar Varma Sanskrit and Ancient Studies University and simultaneously do away with the Assam Sanskrit Board.

HIMANTA BISWA SARMA,
Minister, Education, Assam.

M. K. DEKA,
Principal Secretary,
Assam Legislative Assembly.

FINANCIAL MEMORANDUM

Since, the present act The Kumar Bhaskar Varma Sanskrit and Ancient Studies University (Amendment) Act, 2017 is an amendment act of the principal act The Kumar Bhaskar Varma Sanskrit and Ancient Studies University Act, 2011 and the amendment is for bringing Sanskrit and Pali Prakrit institution (TOL) under Kumar Bhaskar Varma Sanskrit and Ancient Studies University and doing away with Assam Sanskrit Board. Hence, there is financial involvement in the proposed Bill which necessitates expenditure from the consolidated fund of the State of Assam.

MEMORANDUM OF DELEGATED LEGISLATION

In the Clause 41 of the Principal Act namely “The Kumar Bhaskar Varma Sanskrit and Ancient Studies University Act, 2011”, powers have been delegated to the Vice Chancellor and with the previous approval of the Vice-Chancellor, the Rector or the Registrar may delegate any of his powers or duties conferred, imposed by or under this Act to an Officer under his direct administrative control. Hence, there is provisions of delegated Legislation in the proposed The Kumar Bhaskar Varma Sanskrit and Ancient Studies University (Amendment) Act, 2017.

M. K. DEKA,
Principal Secretary,
Assam Legislative Assembly.